No. 25/2/2016-NCLT National Company Law Tribunal

6th Floor, Block -3, CGO Complex, Lodhi Road New Dlhi-110003

Dated 19th July, 2016

ORDER

In continuation of notifications no. S.O.1934 (E) and 1935 (E) dated 1.6.2016 issued by the Central Government, Ministry of Corporate Affairs and order no. 10/03/2016-NCLT dated 5.7.2016 & No. 25/2/2016-NCLT dated 6.7.2016.

- In exercise of the powers conferred on the Hon'ble President, NCLT by first proviso of sub-section 3 of the section 419 of the Companies Act, 2013, the matters related to following provisions of the Act are hereby assigned to the Principal Bench, New Delhi:
 - Section 245: Class action
 - (ii) Section 379 to 393: Application of Act to foreign Companies
 - (iii) Section 394: Annual Reports of Government Companies
- Any matter related to the aforementioned provisions, if, filed before other benches shall be transferred to the Principal Bench, New Delhi immediately.

By order of the National Company Law Tribunal.

(Shiv Ram Barwa)

Registrar

To.

- 1. P.A. to Hon'ble President, National Company Law Tribunal, New Delhi.
- 2. All Hon'ble Members, National Company Law Tribunal.
- 3. Secretary, National Company Law Tribunal, New Delhi.
 - Officers of National Law Tribunal, Principal Bench, New Delhi/ Kolkata/ Mumbai/ Chennai/ Ahmedabad/ Allahabad/ Bengaluru/ Chandigarh/ Gauhati/ Hyderabad.

Copy to:

- All Registrar Generals of the High Courts
- 2. All Registrars of Companies
- 3. The Institute of Chartered Accountants of India, ITO, New Delhi.
- The Institute of Company Secretaries of India, ICSI, House 22, Institutional Area, Lodhi Road, New Delhi-110003.
- Bar Councils New Delhi/ Kolkata/Mumbai/Chennai.
- 6. NCLT, website/Notice Board